

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT**

LOK SABHA

**UNSTARRED QUESTION NO. 2294
TO BE ANSWERED ON 08.03.2021**

MIGRANTS FROM ANDHRA PRADESH

2294. SHRI P.V. MIDHUN REDDY:

DR. BEESETTI VENKATA SATYAVATHI:

SHRI SANJAY KAKA PATIL:

SHRI MAGUNTA SREENIVASULU REDDY:

SHRI POCHA BRAHMANANDA REDDY:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the total number of internal migrants in the country, State/UT-wise;**
- (b) the total number of migrants from the State of Andhra Pradesh;**
- (c) whether the Government intends to take measures for their welfare;**
- and**
- (d) if so, the details thereof and if not, the reasons therefor?**

ANSWER

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI SANTOSH KUMAR GANGWAR)**

(a) & (b): Migration of workers from one State to another State is a continuous process and the migrant workers keep on moving from one State to other States in search of work.

According to the Economic Survey 2016-2017 the size of the workforce as per Census 2011, was 482 million (48.2 crore) people and based on extrapolation, this figure would have exceeded 500 million (50 crore) in 2016. If the share of migrants in the workforce is estimated to be even 20%, the size of the migrant workforce can be estimated to be over 100 million (10 crore) in 2016 in absolute terms.

Contd..2/-

As per the data received from States/UTs the total number of migrant workers who returned to their home States during Covid – 19 lockdown is 1,14,30,968 out of which 32,571 belonged to the State of Andhra Pradesh. State/UT-wise figures of internal migrant workers is at Annexure.

(c) & (d): In order to safeguard the interest of the migrant workers, the Central Government had enacted the Inter-state Migrant Workmen (Regulation of Employment and Conditions of Service) Act, 1979. This Act has now been subsumed in the Occupational Safety, Health and Working Conditions (OSH) Code, 2020 and the Code has been notified on 29.09.2020. The OSH Code provides for decent working conditions, minimum wages, grievances redressal mechanisms, toll free helpline, protection from abuse and exploitation etc. for all category of workers including migrant workers.

Annexure referred to in reply to part (a) & (b) of Lok Sabha Unstarred Question No. 2294 for 08.03.2021 regarding Migrants from Andhra Pradesh.

SL No	Name of the State	No. of Migrant workers belonging to this State who have returned to their home State *
1	Andhra Pradesh	32,571
2	Andaman and Nicobar	4,960
3	Arunachal Pradesh	2,871
4	Assam	4,26,441
5	Bihar	15,00,612
6	Chandigarh	39,230
7	Chhattisgarh	5,26,900
8	Dadra & Nagar Haveli and Daman & Diu	43,747
9	Delhi	2,047
10	Goa	85,620
11	Gujarat	0
12	Haryana	1,289
13	Himachal Pradesh	18,652
14	Jammu & Kashmir	48,780
15	Jharkhand	5,30,047
16	Karnataka	1,34,438
17	Kerala	3,11,124
18	Ladakh	50
19	Lakshadweep	456
20	Madhya Pradesh	7,53,581
21	Maharashtra	1,82,990
22	Manipur	12,338
23	Meghalaya	4,266
24	Mizoram	8,446
25	Nagaland	11,750
26	Odisha	8,53,777
27	Puducherry	1,694
28	Punjab	5,15,642
29	Rajasthan	13,08,130
30	Sikkim	33,015
31	Tamil Nadu	72,145
32	Telangana	37,050
33	Tripura	34,247
34	Uttar Pradesh	32,49,638
35	Uttarakhand	1,97,128
36	West Bengal	13,84,693
	Total	1,14,30,968

*** As per the data received from the States/UTs till date.**
